

COURT-II
BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No.142 of 2013 & I.A. Nos. 207 & 208 of 2013 and
Appeal No. 168 of 2013 & I.A. No. 241 of 2013

Dated : 2nd May, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Appeal No.142 of 2013 & I.A. Nos.207 & 208 of 2013

M/s Mawana Sugar Ltd. ... Appellant(s)
Versus
Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Ms. Ruth Elwin

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

Appeal No. 168 of 2013 & I.A. No.241 of 2013

M/s Bansal Alloys & Metals (P) Ltd. & Ors. ... Appellant(s)
Versus
Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Aalok Jagga

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

Mr. Nikhil Nayyar
Mr. Dhananjay Bajjal for R-3

Contd....2...

(2)

ORDER

We have heard Mr. M.G. Ramachandran, the learned counsel for the Respondent No.2 for some time.

Post the matter for further hearing on **16th May, 2014.**

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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